

In the National Company Law Tribunal, Jaipur

Item No. 111
CP No. 13/213-221/JPR/2018

UNDER SECTION 213(b) & 216, 221 OF COMPANIES ACT, 2013

In the matter of:

M/s Krishna Sales Corporation & Ors.Applicant/Petitioners

VS.

M/s The Rajasthan Industrial Gases Ltd. & Anr.Respondent

Order delivered on 31.07.2019

Coram: DR. POONDLA BHASKARA MOHAN, MEMBER (JUDICIAL)
SH. RAGHU NAYYAR, MEMBER(TECHNICAL)

For Petitioner (s) : Naresh Kumar Sejvani, Adv.
For Respondent(s) : Rakesh Kumar Jain, Director

ORDER

Sh. Rakesh Kumar Jain, the director of the Respondent-Company M/s The Rajasthan Industrial Gases Ltd. & Anr. Respondent No. 1 appears and states that his counsel has withdrawn his Vakalatnama. He seeks time to appoint another counsel in his place. He undertakes that none of the properties of the Company shall be alienated on behalf of the Company which are not under the custody of the bankers. Post the matter for hearing finally on 23.08.2019.

Sd—

SH. RAGHU NAYYAR,
MEMBER (TECHNICAL)

Sd—

(DR. POONDLA BHASKARA MOHAN)
MEMBER (JUDICIAL)